

### **SC Panel warns ex-ACP Shadnagar for contempt of court**

<https://www.thehindu.com/news/national/telangana/sc-panel-warns-ex-acp-shadnagar-for-contempt-of-court/article37142006.ece>

Committee commented that not even a single question was given a straight answer

The question remains unanswered. Not even a single question was given a straight answer. Every time the question is being evaded. Don't evade the question. These were some of the comments made by the Supreme Court-appointed Justice Sirpurkar commission while taking the deposition of the then Assistant Commissioner of Police (Shadnagar Division) VasamSunder on Saturday.

Mr. Sunder was questioned why he did not state anything about the ages of the accused, collection of Aadhaar card copies in his affidavit before the commission and why the accused were not produced before the Judicial Magistrate while praying for police custody. He was also questioned about the ages and juvenility of the accused before NHRC, in his case diary and affidavit. "As I never entertained any doubt about the ages of the accused during the investigation, it was not mentioned in the affidavit. Their parents also did not tell that they were minors while collecting the government-issued death certificates," he said.

"You are resigning from several of your statements before NHRC despite having your signatures on it," the panel commented. Mr. Sunder told the panel that the NHRC officials had threatened him that their report would be referred to the Central Bureau of Investigation if he did not sign on them.

"Because of that fear I did not state about their threats which forced me to sign on the statements. Even in my affidavit before the commission I did not mention anything," he said. Further, he was asked whether the potency tests were conducted on the accused after medical examination. "Doctors conduct the tests. I do not know," he replied.

They asked if the relatives of the accused were permitted to meet them while they were at Shadnagar police station on November 29, 2019. The officer said 'Yes'.

Did you record their (relatives) statements to know the accused whereabouts on November 27 and 28 in 2019," the panel questioned. Mr. Sunder said that he did not, as it would not aid his investigation.

"Don't busy yourself with the unnecessary conversations when the court is speaking. Mind you, we can proceed against you for contempt of court. We will take stern action if this continues," Chairman of the commission Justice V.S. Sirpurkar commented when they observed that Mr. Sunder was trying to give 'irrelevant' answers to the questions posed by them.

Later the officer was also asked whether he gave a requisition to the DCP Shamshabad for issuance of six long-range weapons for the escort party of the accused. "Yes," he replied.

### **NHRC threatened me with suspension: ACP tells panel on Disha case**

<https://www.thehindu.com/news/national/telangana/nhrc-threatened-me-with-suspension-acp-tells-panel-on-disha-case/article37135252.ece>

‘Officials did not record what I had stated and picked up an argument with me’

The then Assistant Commissioner of Police (Shadnagar Division) VasamSunder told the Supreme Court-appointed commission inquiring the alleged encounter of the four accused in the rape and murder of Disha on December 6, 2019, that he was threatened by officials of the National Human Rights Commission (NHRC) while taking his deposition.

Referring to the 15-page signed statements of Mr. Sunder recorded by the NHRC, which was later submitted to the panel, the commission’s advocate VirupakshaDattatreya Gouda asked, “Is this your statement before NHRC?”

“The signatures on all the pages are mine. I do not know what statement they have written. It was late in the night and they threatened me to a report against me saying that I would be suspended,” the officer said.

He also said that the NHRC officials did not record what he had stated and picked up an argument with him. “I stated something else and they wrote something else,” he said.

Responding to his answers, the commission members asked whether Mr. Sunder or his department and the NHRC had any enmity. “I have no acquaintance with them to know whether they have any enmity,” he replied.

The officer also said that details in his affidavit had some ‘gaps’ compared to his case diaries.

How is that, you have to explain that categorical statement made by you to the extent of disowning them whether in the statement recorded by the NHRC and signed by you and your own affidavit affirmed by you or the case diaries written by you? the panel members asked.

Mr. Sunder responded that he did not make any mistakes in the case diaries and that was his interpretation in making those entries. “Insofar as the affidavit is concerned, the mistakes occurred because of the gaps between my instructions and the preparation of affidavit by the advocate. Insofar, the NHRC statement is concerned, it is not what I had stated, it was written by them on their own,” the officer said.

The officer went on to say that his statement recorded by the investigating officer and Rachakonda DCP (SOT) J Sunder Reddy were ‘incorrect’.

“He is disowning all his previous statements,” the commission members commented.

Further, when he was asked which part was recorded ‘incorrectly’, the officer said he was not able to recall and he would answer as and when he remembers it.

“Probably, after we submit the report,” the commission’s chairman Justice V.S. Sirpurkar commented.

Earlier, Mr. Surender was questioned about the custody of the four accused, where, how and when their confessional statements were recorded, why were they not taken to the scene of the offence directly from the prison for recovery of material objects and why it took him 24 hours to reach the safe house after the accused were taken into custody.



### **Crematorium collapse: NHRC steps in after compensation complaint**

<https://timesofindia.indiatimes.com/city/noida/crematorium-collapse-nhrc-steps-in-after-compensation-complaint/articleshow/87231052.cms>

Ghaziabad: The National Human Rights Commission (NHRC) has directed the Ghaziabad administration to provide details of people who died in the Muradnagar crematorium ceiling collapse in January this year.

The commission issued the order on a complaint filed by a Ghaziabad-based activist. As many as 24 people died and over 40 were injured after the roof of a shelter collapsed at the crematorium in Muradnagar's Ukharsa area on January 3 this year. These people had come to perform the last rites of a senior citizen, Jai Ram (65), who was from Sangam Vihar.

Sources said the NHRC had observed that the compensation amount should be proportional to the financial status of each victim and directed the district magistrate to provide a list of those who died in the disaster.

The commission has also asked for details of the assets of each victim. Ghaziabad-based activist Vishnu Kumar Gupta had filed a complaint with the commission in July this year, seeking a directive to the UP government to compensate the families of the deceased and those who were injured.

Subsequently, a report was submitted by the district magistrate, stating that an FIR under IPC sections 304, 337, 328, 427 and 409 had been registered against Muradnagar Nagar Palika Parishad executive officer Niharika Singh, junior engineer Chanderpal, supervisor Ashish and contractor Ajay Tyagi at the local police station.

"During the investigation, the names of other accused surfaced and they were arrested. Thereafter, the investigation was transferred to a special investigation team (SIT) in Lucknow," the DM said in the report to the commission.

The DM's report further mentioned that the state government had given a compensation of Rs 10 lakh from the chief minister's relief fund and Rs 2 lakh from the Prime Minister's relief fund to the families of the deceased and Rs 50,000 each to the injured. The report also mentioned that arrangements were being done to provide jobs to one person from each affected family.

**ACP grilled on varying crowd numbers, age of 4 accused**

<https://timesofindia.indiatimes.com/city/hyderabad/acp-grilled-on-varying-crowd-numbers-age-of-4-accused/articleshow/87230681.cms>

Hyderabad: Assistant commissioner of police (ACP) V Surender on Saturday faced a volley of questions on the varying figures of the crowd near Shadnagar police station (PS) on November 30, 2019, the day the four accused in the Disha gang-rape and murder case were nabbed, from the SC-appointed inquiry commission probing the alleged encounter killing of the quartet. The ACP was also grilled about the age of the four accused. So far, he has answered 298 questions. Appearing for the third consecutive day, the ACP, while answering a question posed by the commission's advocate, mentioned that he had issued notices under Section 50-A of the CrPC to the family of the four accused at the time of their arrest and the family members produced Aadhaar cards as proof of identity (ID).

The commission's advocate then drew the attention of the ACP to a letter written by the latter to the superintendent of Cherlapally central jail on November 30, 2019, where it was mentioned that the ID proofs of the accused were "presently not available with him". The ACP responded saying that thousands of people "attacked the police station on November 30, 2019" and he could not trace the documents given to him the previous night and during that time it was important for him to send the accused to the central prison after producing them before court. "Presently, the Aadhaar cards are available at Shadnagar ACP office and I can produce them, if required."

In response to a subsequent question, the ACP stated that by the time the accused were dispatched to the prison, about 50,000 crowd was there at the Shadnagar PS and then the commission's advocate pointed out to him that in the statement before NHRC, he had mentioned that the strength of the crowd was only 5,000. The ACP then stated that a zero was missing in the statement recorded by NHRC team. Then, the ACP's attention was drawn to a petition filed by him before the jurisdictional magistrate on December 2, 2019, while seeking police custody of the accused, where the strength of the crowd was mentioned as 3,000. "It was a typographical mistake. A zero is missing. Instead of writing 30,000, it was written 3,000," the ACP stated. His deposition would continue on Monday.

### **TRS resorting to attacks out of fear of losing bypoll: Bandi**

<https://timesofindia.indiatimes.com/city/hyderabad/trs-resorting-to-attacks-out-of-fear-of-losing-bypoll-bandi/articleshow/87230029.cms>

Hyderabad: A day after TRS and BJP cadre came to blows during a rally of Union tourism minister G Kishan Reddy and BJP candidate EatalaRajender in Huzurabad, BJP state president Bandi Sanjay and party national vice-president DK Aruna demanded an inquiry into the incident and action against those responsible. The party also demanded transfer of police officials.

The party leaders also gave a call for statewide protests against the incident. Sanjay said the TRS was trying to foment terror as it fears losing the October 30 elections.

“Even during the GHMC and Dubbak elections, the TRS had resorted to such attacks. We have already complained to the NHRC about Friday’s attack,” he said.

He alleged that TRS cadre were acting at the behest of CM K Chandrasekhar Rao. “The police department has failed to provide protection to the Union minister,” he said.

Aruna said TRS leaders were resorting to attacks out of frustration and fear of losing election. “The ruling party wants to postpone the election. People would teach the TRS a fitting lesson,” she said. In various public meetings on Saturday, Kishan Reddy said the by-elections were crucial as it would give direction to the state.

He said Eatala was ousted from the TRS when he started questioning the government. “By removing Eatala from the party, KCR has insulted the people of Huzurabad,” Kishan Reddy said.



**Disha accused encounter probe: ACP Surrender claims NHRC threatened him**

<https://www.thenewsminute.com/article/disha-accused-encounter-probe-acp-surrender-claims-nhrc-threatened-him-156817>

The Commission pulled up Surrender who was also the Investigating Officer in the case, for contradictions in his statement and other gaps in his affidavit.

VasamSurrender, the Assistant Commissioner of Police (Shadnagar Division) of the Telangana police at the time the four accused in the Disha case were killed, said on Friday, October 23, that he was threatened by officials of the National Human Rights Commission (NHRC) during his deposition. He appeared before the Justice Sirpurkar Commission, which is investigating the alleged encounter of four persons — Mohammed Arif, Jollu Naveen, C Chennakesavulu and Jollu Shiva — accused in the rape and murder of Disha on December 6, 2019.

The Commission pulled up Surrender — who was also the Investigating Officer in the case — for contradictions in his statement and other ‘gaps’ in his affidavit. According to The Hindu, referring to the 15-page signed statements of Surrender recorded by the NHRC, the Commission’s advocate VirupakshaDattatreya Gouda asked, “Is this your statement before NHRC?” For which, Surrender, who is presently posted in the Crime Investigation Department (CID) replied, “The signatures on all the pages are mine. I do not know what statement they have written,” he said. He reportedly added that it was late at night, and that they threatened that if they write a report, he will be suspended.

Surrender claimed that the NHRC officials did not record what he had stated and allegedly picked an argument with him. He reportedly said that since it was late in the night, his mental state was not well. And because of their threatening, he did not want to cause further trouble and signed the statement, he said, The Times of India reported.

After the alleged encounter, the NHRC officials had taken a statement from Surrender at the police academy. Surrender told the Commission that he did not make an issue about the NHRC’s threat but apprised the Deputy Commissioner of Police of ShamshabadPrakash Reddy, The New Indian Express reported.

When Commission members asked whether the Investigating Officer or his department and the NHRC had any enmity, he reportedly said, “I have no acquaintance with them to know whether they have any enmity.” He also claimed that details in his affidavit had some ‘gaps’ compared to his case diaries. The Commission came down strongly against the Investigating Officer for disowning his own statement which he had written categorically.



Surender said that he did not make any mistakes in the case diaries and that was his interpretation in making those entries. "In so far as the affidavit is concerned, the mistakes occurred because of the gaps between my instructions and the preparation of the affidavit by the advocate. In so far, the NHRC statement is concerned, it is not what I had stated, it was written by them on their own," the officer said.

## दिल्लीकीसंस्थानेकियापराशरकासम्मान

<https://www.jagran.com/himachal-pradesh/una-social-worker-sanjay-parashar-honoured-by-council-of-routes-22143240.html>

संवादसहयोगी, चितपूर्णी :

समाजहितमेंपिछलेलंबेसमयसेअनुकरणीययोगदानदेरहेकैएनसंजयपराशरपराशरकेकार्योंकीगूजदेशकीराजधानीनईदिल्लीतकभीपहुंचगईहै।उन्हेंप्रतिष्ठितनेशनलपाजिटिविटीअवार्डसेनवाजागयाहै।दिल्लीमेंआयोजितसमारोहमेंयहसम्मानपराशरकोदेशकीनामीसंस्थाकाउसिलआफरूट्सनेप्रदानकियाहै।यहसंस्थासामाजिकसरोकारोंमेंबेहतरभूमिकानिभानेवालेचेहरोंकोपुरस्कृतकरतीहै।हिमाचलप्रदेशसेसंजयपहलेऐसेव्यक्तिहैंजिन्हेंयहसम्मानदियागयाहै।शनिवारकोदिल्लीकेडा. आंबेडकरनेशनलसेंटर,

जनपथमेंराष्ट्रीयमानवाधिकारआयोगकेसदस्यऔरपूर्वविदेशसलाहकारज्ञानेश्वरमुलेनेयहपुरस्कारभेंटकिया।

पराशरपिछलेकईवर्षोंसेसामाजिकउत्थानकेलिएकार्यकरतेरहेहैंऔरसमाजकेउपेक्षितवर्गकेहितमेंयोगदानदेरहेहैं।विभिन्नप्रकारके 600 सेज्यादामामलोंमेंवह 2500

सेज्यादासमुद्रीनाविकोंकीसमस्याओंकासमाधानकरचुकेहैंयाविदेशमेंफंसेनाविकोंकीसुरक्षितवतनवापसीकरवाचुकेहैं।महाराष्ट्रमेंरहतेहुएपराशरनेसदैवआमआदमीकेमुद्दोंकोउठाया।हिमाचलप्रदेशमेंकोरोनामहामारीकीदूसरीलहरमेंसंजयनेकरोड़ोंरुपयेकीदवाएंस्वास्थ्यउपकरणप्रशासनकोखरीदकरदिए।

उनकेद्वाराआयातकिएआक्सीजनकंसंटेनरसेकईजिंदगियोंकीसांसोंकीडोरबांधनेमेंमददमिली।इतनाहीनहीं, शिक्षावरोजगारकेक्षेत्रमेंभीसंजयनेबेहतरकामकियाहैऔरअबतकप्रदेशके 382

युवाओंकोरोजगारदियाहै।समय-समयपरमेडिकलकैंपलगाना, स्वास्थ्यसंस्थानों, खेलमैदानोंऔरधार्मिकस्थालोंकीदशावदिशासुधारनेमेंभीसंजयनेअपनेसंसाधनोंकाउपयोगकियाहै।इन्हींप्रमुखसामाजिकसरोकारोंकोध्यानमेंरखतेहुएकाउंसिलआफरूट्सनेपराशरकाचयननेशनलपाजिटिविटीअवार्डकेलिएकिया।

इसमौकेपरज्ञानेश्वरमुलेनेकहाकिसंजयजैसेव्यक्तित्वकीराष्ट्रवसमाजकोसख्तआवश्यकताहै।कोरोनाकालमेंउनकेसामाजिककार्योंकेचलतेहीउन्हेंयहसम्मानदियाजारहाहै।वहीं,

संस्थाकेसंस्थापकसदस्यऔरप्रबंधनिदेशकऋषिकुमारनेभीकहाकिपराशरयुवाओंकेलिएप्रेरणास्त्रोतहैं।उन्हेंइसअवार्डसेसम्मानितकरनेपरसंस्थाभीखुदकोगौरवान्वितमहसूसकररहीहै।अपरिहार्यकारणोंसेइसकार्यक्रममेंनहींपहुंचपाएसंजयकायहअवार्डउनकीकंपनीकेअधिकारीआरशिवाकुमारनेप्राप्तकिया।

### **ACP involved in Disha encounter case alleges harassment by NHRC**

<https://www.siasat.com/acp-involved-in-disha-encounter-case-alleges-harassment-by-nhrc-2213217/>

Hyderabad: The previous Assistant Commissioner of Police from Shadnagar, VasamSurender informed the Supreme Court appointed Commission probing the alleged encounter of the Disha rape-murder case that he was threatened by officials working for the National Human Rights Commission (NHRC).

Surender's statements were recorded in a 15-page-report by the NHRC before being submitted to the Commission. When asked about the same, he remarked that while he signed the statements, he was threatened by the NHRC workers that they would "report against him and get him suspended".

Surender further alleged that his statements were doctored and not represented truthfully. When asked about any enmity between him or his department and the NHRC, he remarked that as he was not acquainted with them, there was no enmity.

When asked the discrepancies between the NHRC recorded statements and his case diaries, Surender said that he did not make any mistakes in the case diaries and that was his interpretation in making those entries. "Insofar as the affidavit is concerned, the mistakes occurred because of the gaps between my instructions and the preparation of affidavit by the advocate. Insofar, the NHRC statement is concerned, it is not what I had stated, it was written by them on their own," the officer said.

As reported by The Hindu, the Commission members remarked that VasamSurender was disavowing all his earlier statements and when questioned about where if at all the NHRC had doctored his statements, he said he cannot remember the instance clearly.

The ex- Assistant Commissioner of Police was questioned earlier about the custody of the four accused, their confessions and why they weren't taken directly to prison the minute they were captured.



## **Encourage inter-caste marriages to fight atrocities against Dalits, says L Narayanaswamy**

<https://www.deccanherald.com/state/encourage-inter-caste-marriages-to-fight-atrocities-against-dalits-says-l-narayanaswamy-1043538.html>

According to a report, a crime is committed against Dalits once every 18 minutes

While it is commonly believed that atrocities against Dalits have come down in the country, these atrocities continue even to this day and the society needs to work towards putting an end to such crimes, L Narayanaswamy, former Chief Justice of Himachal Pradesh High Court said on Saturday.

Speaking at the book launch of 'Makers of Modern Dalit History' authored by GuruprakashPaswan and SudarshanRamabhadran, Narayanaswamy cited a 2010 report by the National Human Rights Commission (NHRC) on Dalit atrocities, recorded in this book. According to the report, a crime is committed against Dalits once every 18 minutes.

"While we believe that atrocities have come down, the reality is that they still continue. The society does not react when it comes to crime against Dalits," he lamented. He opined that one of the solutions for caste-based atrocities would be to encourage inter-caste marriages.

Speaking about the book, BJP national spokesperson Paswan said there have been numerous Dalit leaders in the country's freedom struggle and those who have played a key role in the making of the Indian civilisation, whose roles have been forgotten.

Sadly, the present generation is not aware of their contributions, he said, adding that the book was an attempt to highlight those contributions.

### **NHRC team threatened me: Ex-ACP Shadnagar**

<https://www.newindianexpress.com/states/tehangana/2021/oct/23/nhrc-team-threatened-me-ex-acp-shadnagar-2374745.html>

The material objects in the case were seized on November 28, 2019, and submitted to FSL on December 3, 2019.

HYDERABAD: V Surrender, then ACP of Shadnagar, deposed before the three-member judicial commission probing the death of four persons, who were accused in the rape and murder of a veterinarian, in a 'police encounter'. He said that the NHRC team had threatened him into signing his statement recorded by them. "They said that if they wrote a report, I would be suspended," he said.

After the alleged encounter, a team of NHRC officials had recorded Surrender's statement at the State police academy. Two to three persons from the NHRC were present while his statement was being recorded. This included NHRC SSP ManjilSaini, who had led the team.

"I did not complain about the threat. I just informed DCP Shamshabad N Prakash Reddy about it. He simply listened and did not say anything. I decided to let it go as I didn't want to make an issue out of it," Surrender said. He further said that the NHRC members had written down his statements differently. "They did not record what I had stated. When I pointed that out to them, an argument ensued," he said.

When Surrender said that he did not go through the statement after that, the commission asked him: "If you didn't read the statement, then how can you say that the NHRC team wrote something else as your statement?" He responded that the statement was read out to him. "Because they were threatening me, I could not do anything. I just signed it," he said.

Surrender then said that the interrogation reports in the case were prepared by the Assistant IO, and that he "did not have any idea if they are part of the case diary". The material objects in the case were seized on November 28, 2019, and submitted to FSL on December 3, 2019. When asked why it as delayed, Surrender denied that there was any delay.

Two writ petitions filed in High Court

In the Shadnagar 'encounter' case, two writ petitions have been filed in the High Court by KondaNarasimha Reddy, Inspector of Police, and VasamSurrender, DSP-CID, challenging the rejection of their plea to be treated as independent witnesses. The inquiry commission appointed by the Supreme Court had on Thursday orally rejected their plea and the petitioners therefore approached the High Court

## सुप्रीम कोर्ट पैनल से बोले ए.सी.पी.-राष्ट्रीय मानवाधिकार अधिकारियों ने मुझे धमकाया

नई दिल्ली, 23 अक्टूबर (हि.): दिशा मर्डर केस में 4 आरोपियों के एनकाउंटर मामले में सरदार नगर डिवीजन पुलिस उप अधीक्षक (ए.सी.पी.) वसम सुरेंद्र ने सुप्रीम कोर्ट के पैनल को बताया कि राष्ट्रीय मानवाधिकार अधिकारियों ने मुझे धमकाया और देर रात को कहा कि आपको सस्पेंड करा देंगे।

उन्होंने कहा कि एन.एच. आर.सी. अधिकारियों ने पूछताछ के शुरूआत में कोई रिकार्डिंग नहीं की, मैं कुछ और कह रहा था तो वह कुछ और लिख रहे थे। इसके बाद एन.एच.आर.सी. वकील ने 15 पेज की सुरेंद्र की हस्ताक्षर की हुई स्टेटमेंट पैनल के पास प्रस्तुत की और पूछा कि क्या यह आपकी स्टेटमेंट है? इस पर अधिकारी ने कहा कि यह पेज मेरे से संबंधित हैं, लेकिन मैं नहीं जानता कि स्टेटमेंट में क्या लिखा है।



## राष्ट्रीय मानवाधिकार आयोग ने डीएम को भेजा नोटिस

गाजियाबाद। मुरादनगर श्मशान घाट हादसा मामले में राष्ट्रीय मानवाधिकार आयोग ने डीएम को नोटिस भेजकर मृतकों और घायलों की सूची, सरकार की ओर से प्रदान की गई सहायता समेत कई बिंदुओं का विवरण चार सप्ताह के अंदर तलब किया है।

तीन जनवरी को मुरादनगर में श्मशान घाट के गलियारे को लैंटर गिरने से अंतिम संस्कार में भाग लेने गए 24 लोगों की दबकर मौत हो गई थी। मानवाधिकार कार्यकर्ता एडवोकेट विष्णु गुप्ता ने आयोग में याचिका दायर की थी। आयोग ने मामले का संज्ञान लेकर तत्कालीन डीएम से की गई कार्रवाई और पीड़ित को पहुंचाई गई मदद का ब्यौरा तलब किया था। प्रशासन की ओर से आयोग को बताया गया कि मृतकों के परिजनों को पीएम रिलीफ फंड से दो लाख और सीएम रिलीफ फंड से दस लाख और घायलों को 50 -50 हजार रुपये की सहायता प्रदान की गई। ब्यूरो

## मुरादनगर श्मशान घाट हादसा

# मामला पहुंचा मानव अधिकार आयोग, डीएम को नोटिस जारी

पायनियर समाचार सेवा। गाजियाबाद

● चार हफ्ते में देनी  
होगी प्रगति रिपोर्ट

मुख्यालय से लगभग 14 किलोमीटर दूर मुरादनगर के उखलारसी गांव के श्मशान घाट हादसे में मारे गए लोगों तथा घायलों का मामला राष्ट्रीय मानव अधिकार आयोग की अदालत में पहुंच गया है। मानव अधिकार आयोग ने संज्ञान लेते हुए इस संबंध में गाजियाबाद के जिलाधिकारी को नोटिस भेजकर अब तक की गई राहत कार्यवाही के बारे में पूरा ब्योरा तलब किया है।

इस मामले में मानव अधिकार कार्यकर्ता विष्णु कुमार गुप्ता एडवोकेट ने एक याचिका दायर की थी जिसकी सुनवाई करते हुए जिलाधिकारी से सरकार की तरफ से अब तक प्रदान की गई सहायता रोजगार, नौकरी, अचल संपत्ति और मुआवजे की राशि के बारे में जानकारी मांगी है। यह

तमाम विवरण 4 सप्ताह के अंदर राष्ट्रीय मानव अधिकार को उपलब्ध कराने का निर्देश दिये गए हैं। अधिवक्ता विष्णु गुप्ता ने मानव अधिकार आयोग में मृतकों और घायलों को समुचित मुआवजा दिए जाने, घायलों को बेहतर चिकित्सा सुविधा उपलब्ध कराने के संबंध में याचिका दायर की थी।

बता दें कि इस हादसे में लगभग 2 दर्जन लोग मारे गए थे और कई घायल हुए थे। मामले में नगर पालिका की ईओ निहारिका सिंह, जेई चंद्रपाल, सुपरवाइजर अशीष, ठेकेदार अजय त्यागी के बाद आईपीसी की धारा 304, 337, 328 और 409 के तहत केस दर्ज किया गया था।